

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). Yes, Sir. Some representations from Assistants have been received for fixation of seniority according to the following order of the Supreme Court dated 10-12-79:—

“We are not inclined to pass any specific order in this case specially in the light of the Attorney General’s report. Certainly the petitioners’ difficulty in going to the Writ Court over again may be obviated if only the Central Government would consider any representation made by the petitioners in the light of the legal opinion, it may take either from Phadke or Attorney General. We are sure that the Government will give fair consideration and make just directions.” As per directions above the representations so far received have been referred along with other necessary papers to the Senior Government advocate (Shri Phadka) for obtaining legal opinion, which is still awaited. Further action will be taken on receipt of the legal opinion.

(d) The number of such Assistants, if any, will be known only when a decision is taken in the matter on receipt of the advice of the Senior Government advocate.

STATEMENT CORRECTING THE REPLY TO USQ NO. 3491 DT. 9-7-1980 RE. WORKING OF BHARAT ELECTRONICS AT GHAZIABAD AND AT BANGALORE

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): In the last line of answer given to part (a) of the Unstarred Question No. 3491 in the Lok Sabha on 9th July, 1980, regarding working of Bharat Electronics at Ghaziabad and at Bangalore, the words “Septeber 1979” should be read as “September, 1978”.

2. The above inaccuracy in the answer to part (a) of the said Unstarred Question occurred owing to a typographical error.

3. Necessary action to correct the answer was initiated as soon as the discrepancy in the reply came to notice.

12.42 hrs.

RE: QUESTION OF PRIVILEGE

MR. SPEAKER: On 25th July, 1980, Shri Mani Ram Bagri gave notice of a question of privilege that *Patriot*, an English daily of New Delhi, in its issue dated 25 July, 1980, while reporting about the proceedings of the House regarding notice of adjournment motion on the deterioration of law and order situation in the Capital had misreported the party affiliation of Shri Jaipal Singh Kashyap. Shri Jaipal Singh Kashyap, who is the leader of the Janata (S) (Raj Narain) Group in Lok Sabha was shown as belonging to Lok Dal.

I had taken up the matter with the Editor of *Patriot*. In his reply, the Editor has expressed his sincere regrets for the mistake. He has also published a correction in the *Patriot* of 30 July, 1980.

The regret expressed by the Editor of *Patriot* may be accepted and the matter may be treated as closed.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a notice of privilege motion against the Finance Minister, Shri R. Venkataraman for misleading the House on Pitts aircraft.

MR. SPEAKER: I have referred it to him.

(Interruptions)

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, the jute prices in West Bengal have collapsed. The